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Title: Issue regarding human right violation of a tribal student and his family by Anti-National Force in Karnataka.

SHRI M.B. RAJESH (PALAKKAD): Madam, Speaker, I would like to draw the attention of this august House to a grave injustice and blatant violation human rights of a tribal student and his family by Anti-National Force in Karnataka.

A 21 years old student of MCJ in Mangalore University and his father were arrested on 2nd of March this year. The Anti-National Force has falsely implicated them for waging war against the State and leveled allegations of having links with the Maoists. But this student is a member of the Democratic Youth Federation of India of which I am an office bearer. On March 02, this Anti-National Force entered into the House of this tribal family and the father of the student, Shri Ninganna was brutally assaulted. The brutality was such that his left leg was fractured. On knowing this, the student who was then in the university hostel came back to his home to take his father to the hospital. On knowing this, this Anti-National Force rushed back to the village and arrested both the student and also his father. In a bid to avoid charges of atrocities against Anti-National Force, they implicated them in a false case of waging war against the State.

Madam, Speaker, ironically, as an evidence of the student's links with the Maoists, they have put forward a case that he was in possession of a Kannad translation of a book by Kuldip Nayyar on Bhagat Singh. It is not only a matter of grave concern but also is a matter of shame that in Independent India a person is being put in shame because he was to have possession of a book on Bhagat Singh. Such a thing did not happen during the British Raj but this is found to be happening in Independent India. Further, he was allowed by court to appear for his examinations. On obtaining court order he was brought to write the examination hall in hand cuffs. This is a serious human rights violation. So, this act was condemned by all sections in Karnataka, by the local media as also by the national media. A leading Kannad Newspaper even wrote an editorial condemning and also exposing the human right violation by Anti-National Forces...*(Interruptions)*

MADAM SPEAKER: Thank you.

Shri Rajaram Pal.

...*(Interruptions)*

SHRI M.B. RAJESH : So, my last point is that this is also a violation of the Forest Rights Act also...*(Interruptions)* I would like to request the Government of India to enquire into this shocking human rights violation ...*(Interruptions)* and to ensure that stringent action is taken against those who are responsible for this...*(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

13.19 hrs

The Lok Sabha then adjourned till

Fourteen of the Clock.

14.05 hrs.

The Lok Sabha re-assembled at five minutes past

Fourteen of the Clock.

(Shri Francisco Cosme Sardinha in the Chair)

